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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha passed the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016, with amendments and returned the Bill with the request that the -- of Lok Sabha to the amendments be communicated to Rajya Sabha.

HON. SPEAKER: Thank you.

Now, the Secretary-General has to inform something to the House.

SECRETARY-GENERAL : Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return
herewith the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016, which was passed by the Lok Sabha at its sitting held on the
11th March, 2016 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 16th March, 2016, recommended that the following amendments be made in the said Bill:-

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CLAUSE 3

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1. That at page 3, **after** line 35, the following proviso be **inserted**, namely:-

    "Provided that if an individual so chooses and does not wish to continue as a holder of Aadhaar number, such individual shall be entitled and permitted to have his Aadhaar number deleted from the Central Identities Data Repository and on such deletion, all his data including the demographic and biometric information as well as all his authentication records shall be destroyed forthwith and a certificate to that effect shall be issued by the authority within fifteen days from the making of such request".